

(ख) उन न सलवादियों में से कितनों पर मुकदमें चलाए गए ; और

(ग) इस भ्रवधि में नक्सलवादियों द्वारा हिंसा की कितनी घटनाएँ की गईं ?

गृह मंत्रालय में रावय मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) से (ग). आंध्र प्रदेश सरकार ने सूचित किया है कि 1969 में 1338, 1970 में 708 तथा 1971 में अब तक 52 नक्सलवादियों तथा अन्य उग्रवादियों को गिरफ्तार किया गया। इस भ्रवधि में 1750 नक्सलवादियों तथा अन्य उग्रवादियों पर मुकदमा चलाया गया। उक्त भ्रवधि में नक्सलवादियों तथा अन्य उग्रवादियों द्वारा 290 अपराध किए गये

Naxalite Activities in Srinagar Valley

*64. SHRI P. K. DEO : Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether the Naxalite activities have been recently on the increase in the Srinagar valley ;

(b) whether they have in the recent past initiated numerous sabotage activities ; and

(c) if so, the action, if any, taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : (a) and (b). No, Sir.

(c) Does not arise.

Resignation by Members of Yojana Ayog

*67. SHRI R. R. SINGH DEO : Will the Minister of PLANNING (YOJNA MANTRI) be pleased to state :

(a) whether all the Members of the Yojana Ayog including its former Deputy Chairman recently resigned from their respective offices ;

(b) if so, the reasons therefor ; and

(c) the reaction of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (YOJANA MANTRALAYA MEN RAJYA MANTRI) (SHRI MOHAN DHARIA) : (a) to (c). With the formation of a new Government after the General Elections, the former, Deputy Chairman and Members of the Planning Commission submitted their resignations, so that the Government would be free to reconstitute the Commission.

Grant of Pension to Freedom Fighters in Kerala

*70. SHRI R. KANDANPALLI : Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether the Kerala Government have taken any decision for granting pension to freedom fighters in the State ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : (a) and (b). The Government of Kerala have informed us that they have sanctioned a scheme for the grant of pension to freedom fighters. Statement containing a note giving the salient features of the scheme is laid on the Table of the House.

Statement

The Government of Kerala have sanctioned a scheme for the grant of pension to freedom fighters who had participated in the National Movement for the emancipation of the country till 15th August 1947. The scheme is also applicable to ex-I.N.A. personnel and to those who had participated in the Goa liberation Movement and the liberation of Mahe from French Rule.

2. "Freedom Fighter" for the purpose has been defined as a person who (a) had been sentenced to imprisonment for not less than 6 months, or (b) had been kept under detention (including detention as under-trial prisoner) for not less than 6 months, or (c) was killed in action, or (d) was sentenced to death, or (e) died due to the Police or Military firing or lathicharge, or (f) lost his/her job or means of livelihood or the whole or a substantial part of his/her property, or (g) became permanently incapacitated due to such participation or affected with grave disease for life.